

SIXTH REPORT OF THE PUBLIC
ACCOUNTS COMMITTEE (1957-58)

SHRI M. GOVINDA REDDY < Mysore):
Sir, I beg to lay on the Table a copy of the
Sixth Report of the Public Accounts
Committee (1957-58) on the Appropriation
Accounts (Defence Services), 1954-55, and
Audit Report, 1956.

**ALLOTMENT OF TIME FOR CON-
SIDERATION OF THE GIFT-TAX
BILL, 1958**

MR. CHAIRMAN: I have to inform
Members that under rule 162(2) of the Rules
of Procedure and Conduct of Business in the
Rajya Sabha, I have allotted four hours for the
completion of all stages involved in the
consideration and return of the Gift-tax Bill,
1958, by the Rajya Sabha, including the
consideration and passing of amendments, if
any, to the Bill.

**MOTION FOR ELECTION TO THE
COFFEE BOARD AND THE PRO-
GRAMME THEREOF**

THE DEPUTY MINISTER OF COM-
MERCE AND INDUSTRY (SHRI SATISH
CHANDRA): Sir, I beg to move:

"That in pursuance of clause (xiv) of
sub-section (2) of section 4 of the Coffee
Act, 1942, this House do proceed to elect,
in such manner as the Chairman may
direct, one member from among
themselves to be a member of the Coffee
Board constituted under the said Act."

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MR. CHAIRMAN: The question is:

"That in pursuance of clause (xiv) of
sub-section (2) of section 4 of the Coffee
Act, 1942, this House do proceed to elect,
in such manner as

the Chairman may direct one member from
among themselves to be a member of the
Coffee Board constituted under the said
Act."

The motion was adopted.

MR. CHAIRMAN: I have to inform
Members that the following dates have been
fixed for receiving nominations and for
holding election, if necessary, to the Coffee
Board: —

1. Number of members One.
to be elected.
2. Last date and time 9th May 1958
for receiving nomi- (Up to 3 P.M.)
nations.
3. Last date and time for 10th May 1958
withdrawal of can- (Upto 11 A.M.)
didature.
4. Date and time of 10th May 1958
election . (Between 3 P.M.
and 5 P.M.)
5. Place of elect ion . Room No. 29,
Ground Floor,
Parliament
House, New
Delhi.
6. Method of elect ion . Proportional
representati on
by means of the
single transfer-
able vote.

**MOTION FOR ELECTION TO THE
RUBBER BOARD AND THE PRO-
GRAMME THEREOF**

THE DEPUTY MINISTER OF COM-
MERCE AND INDUSTRY (SHRI SATISH
CHANDRA): Sir, I beg to move:

"That in pursuance of clause (e) of sub-
section (3) of section 4 of the Rubber Act,
1947, this House do proceed to elect, in
such manner as the Chairman may direct,
one member from among themselves to be
a member of the Rubber Board constituted
under the said Act."

MR. CHAIRMAN: The question is:

"That in pursuance of clause (e) of sub-
section (3) of section 4 of the Rubber Act,
1947, this House